

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 2

IA No.120/2022  
In  
CP (IB) No. 171/Chd/Hry/2021

**IN THE MATTER OF:**

Omkara Assets Reconstruction Pvt. Ltd.  
(erstwhile IndusInd Bank Limited)

...Petitioner

Vs

G.P. Realtors Private Limited

...Respondent

**Under Section:** 7, IBC 2016, Sec 60(5)

**Order delivered on 02.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Nitin Kaushal and Mr. Siddhant Kant, Advocates

For the Respondent : Mr. Anand Chhibbar, Senior Advocate with Mr.  
Vaibhav Sahni, Advocate

**ORDER**

**IA No.120/2022**

Written submissions have been filed on behalf of Financial Creditor vide Diary No.00732/8 dated 23.04.2024. The same are taken on record. It is stated by Ld. Counsel for petitioner that proposal for settlement has been moved by respondent-Corporate Debtor and that is under consideration with the Bank. On the request of Ld. Counsel for the petitioner, last opportunity is granted. If the settlement is not released, then arguments will be heard and no further opportunity will be given in any circumstance. Ld. Counsel for respondent may also file the written submissions if any,

at least two days before the next date of hearing with a copy in advance to the counsel opposite. Let the matter be listed on 03.06.2024.

-Sd/-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

-Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja